

Before Shri R.S. Virk, District Judge (RETD.)
appointed to hear objections/representations in the matter of PACL Ltd.
as referred to in the order dated 15/11/2017, of the Hon'ble Supreme Court
passed in civil appeal no. 13301/2015 titled Subrata Bhattacharya vs SEBI.

File no. 336

MR. No. 74006-16

Applicant : Vinod Kumar Yadav, Advocate


Present : None

1. Vide order dated 02/02/2016, passed in civil appeal no. 13301/2015 bearing the title Subarata Bhattacharaya Versus Securities & Exchange Board Of India, the Hon'ble supreme court had directed constitution of a committee by SEBI to be headed by Hon'ble Mr. Justice R.M. Lodha. former Chief Justice of India as its Chairman for disposing of the land purchased by PACL so that the sale proceeds recovered there from can be paid to the investors who have invested their funds in the company for purchase of the land. The said committee was asked to collect relevant record including title sale deeds from the CBI (Central Bureau of Investigation) if it is in possession of any documents. The committee on its part has put up various properties including the property forming the subject matter of the present objection petition for auction sale on its website www.auctionpacl.com.
2. The applicant above named seeks holding in abeyance the proposed auction of the property of Worldwide Technobuilts Pvt. Ltd comprised in Khasra no. 747 situated in village Hamzapur, Tehsil Behror on the ground that the court of SDO (civil), Behror has passed a restraint order in respect of this property and therefore it would be inappropriate on the part of this committee to auction / ~~sale~~ ^{by} the same.
3. In response to above plea in his letter dated 31/12/2016, the applicant above named was called upon vide letter no. JRMLC/PACL/NO/1272/2017 dated 17/01/2017 to produce all documents relating to purchase of above described property by his client from Worldwide Technobuilts Pvt. Ltd and a copy of the stay order passed by the SDO Court, Behror. However neither have any of the said two documents been

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produced and nor has the applicant appeared. No action is thus called for in this objection petition which is hereby dismissed.

Date : 02/02/2018


R. S. Virk
Distt. Judge (Retd.)